

(2021) 08 KL CK 0032

In the High Court Of Kerala

Case No : Writ Petition (C) No. 15415 Of 2021

Azna Beevi. K.M

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 02-08-2021

Acts Referred:

Citation : (2021) 08 KL CK 0032

Hon'ble Judges : Anu Sivaraman, J

Bench : Single Bench

Advocate : Arun Samuel, Jithin Babu A, Bijoy Chandran, P.Sreekumar, S.Krishnamoorthy

Final Decision : Disposed Of

Judgement

Anu Sivaraman, J

1. This writ petition is filed seeking the following reliefs :-

1(a) Declare that Ext.P6 is binding on the 2nd Respondent.

1(b) Issue a writ of certiorari or any other appropriate writ, order or direction to quash Exts.P1 to P4 and thus cancel all the proposed examinations.

2) Issue a writ of mandamus or any other writ, order or direction commanding the 3rd respondent to consider and pass orders on Ext.P8 as expeditiously as possible, in the interest of justice.

2. Heard the learned counsel for the petitioners and the learned Standing Counsel appearing for the respondent, University.

3. Since there are only two petitioners in this writ petition and since examination is admittedly scheduled to be conducted on 4.8.2021, I am not inclined

to pass any orders as sought for in the writ petition. I notice that the petitioners have a specific case that they are unable to write the examination

because they had tested positive for Covid â?" 19.

In the above circumstances, it is directed that those students who are unable to write the examinations on account of reasons directly attributable to

Covid â?" 19 pandemic will be permitted to write the examinations at the next chance and the next chance will be treated as their first chance for this

examination. The petitioners shall produce documents to show the reasons for the inability to participate in the examinations scheduled to be conducted

from 4.8.2021; which will be duly considered.

This writ petition is ordered accordingly.